

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CA No. 207/C-II/2017 in CP No. 88 (ND) 14

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
11.09.2017**

NAME OF THE COMPANY: M/s. Jubilant Infracon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

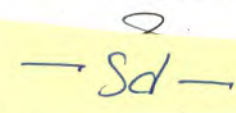
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Mr. Vaibhav Gaggar, Advocate Mr. Shiv Johar, Advocate		
	For the Respondent (s)	: Counsel for the Respondent		

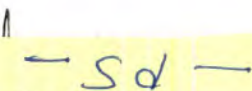
ORDER

In compliance of order dated 8th September, 2017, the Respondents have filed the title deeds of the properties in which the petitioner has shares. The same be kept in a sealed cover. Steps be taken before the Ld. Registrar to be kept in safe custody. Photocopies be filed in court.

Ld. Sr Counsel appearing for Respondent no. 4 submits that the original documents handed over today may be kept with a Custodial service to be named by the petitioner themselves. The respondents are ready to pay for the custodial service.

To come up on 13th November, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)

(Sapna Bhatia)